MINISTRY OF CORPORATE AFFAIRS
NOTIFICATION

New Delhi, the 4th April, 2012

S.O. 733(E).—In exercise of the powers conferred by sub-rule (1) of rule 5A of the Companies (Central Government’s) General Rules and Forms, 1956, the Central Government hereby appoints the Assistant Commissioner of Income-tax, Guwahati, as the prescribed authority for the purposes of clause (a) of sub-section (1A) of Section 108 of the Companies Act, 1956 (1 of 1956).

[F.No. 17/36/2012-CL-V]
RENUKA KUMAR, Jt. Secy